

Mr. Deputy-Speaker: I have been always of that opinion. But, I thought that with respect to this important matter, Government as a whole wanted that the whole statement should be read out. Otherwise, I would have suggested to the hon. Minister that he should give a synopsis to the House and lay the entire statement, if it is a long one, on the Table of the House. We will issue instructions to all Ministries that in future such long statements ought not to be read out in the House. A synopsis alone must be read and the whole statement must be laid on the Table of the House.

Shri Kamath (Hoshangabad): May I submit that the statement was read out under the Calling attention provision of the Rules?

Shrimati Renu Chakravartty (Bairhat): It is with reference to Calling attention provisions. It has to be read out.

Shri Nambiar (Mayuram): He can read a concise statement.

Mr. Deputy-Speaker: He can read a brief statement and lay it on the Table of the House.

PAPERS LAID ON THE TABLE

HALF-YEARLY REPORT OF THE COIR BOARD

The Minister of Industries (Shri Kanungo): I beg to lay on the Table a copy of the Half Yearly Report of the Coir Board for the period ending 31st March, 1955, under section 19 of the Coir Industry Act, 1953. [See Appendix XII, annexure No. 28].

LIST OF CONCERNS TO WHICH EXEMPTION HAS BEEN GRANTED UNDER SECTION 56A OF INDIAN INCOME-TAX ACT.

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a list

of concerns to which exemption under section 56A of the Indian Income-tax Act, 1922 has been granted during 1954-55, in pursuance of an assurance given in Lok Sabha on the 18th April, 1953 during the discussion on the Finance Bill, 1953.

LIST

Nil

NATIONAL VOLUNTEER FORCE BILL

The Deputy Minister of Defence (Sardar Majithia): On behalf of Dr. Katju, I beg to move for leave to introduce a Bill to provide for the constitution of a National Volunteer Force for imparting military training to citizens of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a National Volunteer Force for imparting military training to citizens of India.

The motion was adopted.

Sardar Majithia: I introduce the Bill.

INDIAN STAMP (AMENDMENT) BILL

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): On behalf of Shri A. C. Guha, I beg to move for leave to introduce a Bill further to amend the Indian Stamp Act, 1899.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Stamp Act, 1899."

The motion was adopted.

Shri B. R. Bhagat: I introduce* the Bill.

*Introduced with the recommendation of the President.